NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 24/3/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/207/2016

NAME OF THE PETITIONER(S)

: Accel Limited

NAME OF THE RESPONDENT(S)

: Accel Frontline Limited & 8 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. K.GOWTHAM KUMAR

Counsel for Petitioner

2. PRADTUMAN DUBEY

R. PARTHASARATHY

ROHANCHERIAN

connect for R.Z

R. 1 Lors.

3.

Thrizanibak Kannan Archoina Tyer OF

ORDER

Counsel representing both the parties present. They mentioned that as per their understanding TCP 207/2016 has to come for hearing today, but due to some omission, the same does not get mentioned in the cause list of today. The Registry has brought and put up the file before us, we have heard the parties. It has been stated by both the counsels that the settlement talks are at advance stage and during the process of the settlement they agreed to keep all the litigations in abeyance. They prayed time for submitting the outcome of the talks. At request, time is enlarged. In case the parties could be in a position to conclude the settlement talks earlier, they are at liberty to mention the matter before the next date of hearing. Put up on 17.07.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy)
Member (Judicial)